

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 328 OF 2018 & IA NO. 1567 OF 2018 & IA NO. 244 OF 2019
APPEAL NO. 342 OF 2018 & IA NO. 1663 OF 2018 & IA NO. 243 OF 2019
APPEAL NO. 351 OF 2018 & IA NO. 1703 OF 2018 & IA NO. 249 OF 2019

Dated: 5th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matters of:

APPEAL NO. 328 OF 2018 & IA NO. 1567 OF 2018 & IA NO. 244 OF 2019

Basaragi KM Solar Power Project LL.P. & Anr. Appellant(s)
Versus
Hubli Electricity Supply Company Limited & Anr. Respondent(s)

Counsel for the Appellant(s) : -
Counsel for the Respondent(s) : Mr. Shahbaz Hussain
Mr. Fahad Khan for R-1

APPEAL NO. 342 OF 2018 & IA NO. 1663 OF 2018 & IA NO. 243 OF 2019

Hukkeri Solar Power Project LL.P. & Anr. Appellant(s)
Versus
Hubli Electricity Supply Company Limited & Anr. Respondent(s)

Counsel for the Appellant(s) : -
Counsel for the Respondent(s) : Mr. Shahbaz Hussain
Mr. Fahad Khan for R-1

APPEAL NO. 351 OF 2018 & IA NO. 1703 OF 2018 & IA NO. 249 OF 2019

M/s Chennamangathihalli Solar Power Project LLP & Anr. Appellant(s)
Versus
Bangalore Electricity Supply Company Limited & Anr. Respondent(s)

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Ms. Garima Jain
Mr. Balaji Srinivasan for R-1

ORDER

Finally, one week's time granted to file objections/reply to the IA for directions i.e by 13.03.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within one week's time i.e. on or before 20.03.2019 with advance copy to the other side.

List the matter on **25.03.2019.**

(S.D. Dubey)
Technical Member

Pr/kt

(Justice Manjula Chellur)
Chairperson